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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 1634/93.

Dt. of Decision : 15.11.94.

1. D. Ranga Reddy
2. P. Pydithalli
3. G. AppalaSwamy
4. B. Simhachalam
5. C. Pydiraju
6. D. Danesh
7. N. Appili

.. Applicants.

Vs

1. Secretary, Ministry of Defence,
Govt. of India, South Block,
DHQ, P.O., New Delhi.
2. The Flag Officer/Commander-in-chief,
HQRS, Naval Base, P.O.,
Visakhapatnam.
3. The General Manager,
N.A.O. Post Office,
Visakhapatnam.

.. Respondents.

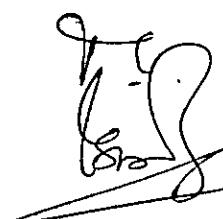
Counsel for the Applicant : Mr. P.S.N. Murthy

Counsel for the Respondents : Mr. V. Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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Copy to:-

1. Secretary, Ministry of Defence, Govt. of India, South Block, DHQ, P.O., New Delhi.
2. The Flag Officer Commanding-in-Chief, HQRS, Naval Base, PO, Visakhapatnam.
3. The General Manager, Naval Armament Depot, N.A.D.P.O. Office, Visakhapatnam.
4. One copy to Sri. P.S.N.Murthy, advocate, 1-142, Suserla colony, Visakhapatnam-29.
5. One copy to Sri. V. Shimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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stepping up of their pay. The respondents states that as the pay fixation of the 60 individuals was erroneous there would be no justification for stepping up of the pay of the applicants. At the same time, the respondents have stated that as insisted upon by the audit authorities administrative action to recover the over payment made to those who were junior to the applicants is in hand.

4. From the afore-stated it would be evident that if the over payment made to the juniors is recovered, the applicant would have no case. If however, for any reasons, administrative or otherwise, the respondents decide not to recover the overpayment from the juniors, the case of the applicants requires to be reconsidered by the respondents so that the ^{resultant} relevant anomaly, for which the applicants are not responsible, is eliminated. It is expected that the respondents shall resolve this issue keeping in view the aforesaid observation.

5. The application is disposed of with the above observations. No order as to costs.

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